

mation about this question and that the information is being collected. It is obvious that the hon. Minister is not in a position to reply to any question which is put in relation to it, whether it is about a single case or whether it is about so many cases. If any other Member puts a question about a particular person or about a particular case, the hon. Minister will not be able to reply because he has not got the information. So the information will remain one-sided and it is quite obvious that that particular person may be put to harm because of that information which may be right or may be wrong. Either you ask the Minister to give the information; let him say that he has got the information and then allow supplementaries in regard to the question or if the Minister is allowed to say that he has not collected the information, then other Members cannot be allowed to put questions regarding that.

MR. CHAIRMAN: Mr. Chandra Shekhar, I have made it clear that I would allow questions on the basis of information available to Members, and if that question is allowed, something of that information has to be given. It is open to the Minister to say that he does not know or that he would collect the information or that the information is wrong.

SHRI BHUPESH GUPTA: Is it a fact that the entire suit arose out of the fact that the Empire Life Insurance advanced a huge amount to Mr. Ram Ratan Gupta and the L.I.C. became the successor after nationalisation and may I know whether in this connection it is also a fact that after having this decree from the court to the extent of Rs. 17 lakhs,

MR. CHAIRMAN: No, Mr. Gupta. I will not allow because the Minister has already said that he is not aware of it.

SHRI M. S. GURUPADA SWAMY: I want to know from the hon. Minister whether it is a fact that some of

these cases are still pending in the court and therefore it is *sub judice* and therefore we cannot take up this matter at the present moment.

SHRI B. R. BHAGAT: No, Sir. This question relates to decrees passed by various High Courts. Maybe in some cases they have gone to the Supreme Court, I do not know. But most of the questions relate to a particular matter and it would have been more fair to me if a specific question had been put instead of this roving question and I would have answered.

SHRI BHUPESH GUPTA: Sir, I have a submission to make. Please allow me.

MR. CHAIRMAN: No, no. I have allowed you at least ten times.

Next question.

SHRI BHUPESH GUPTA: Sir, as a protest against the Minister refusing to answer a question of public importance and swindling and L.I.C. not taking action I walk out of the House.

(The hon. Member then left the House)

NUTRITIOUS BISCUITS AND 'CHIKKI' FOR JAWANS

*435. **SHRI S. C. DEB:** Will the Minister of HEALTH be pleased to state:

(a) whether it is a fact that on the 18th February, 1963, on behalf of Meals for Millions Association of India, she presented to Mrs. Indira Gandhi, Chairman of the Citizens Council, packages of nutritious biscuits and 'Chikki' for the Jawans; and

(b) if so, what is the nutrition contents in these biscuits and pieces of 'Chikki'?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH (DR. D. S. RAJU): (a) Yes, Sir.

(b) A statement giving the requisite information is laid on the Table of the Sabha.

STATEMENT

Food value of 'Chikki' per ounce of raw ingredients

Calories	120
Protein (g)	3.5
Fat (g)	2.9
Carbohydrates (g)	20.0
Calcium (mg)	69
Phosphorus (mg)	66
Iron (mg)	2.8
Carotene (I. Vit. A Units)	94
Vitamin B1 (mg)	61
Nicotinic acid (mg)	0.5
Riboflavin (mg)	86
Vitamin D (I.U.)	4

Food value of Nutro Biscuits per ounce

Calories	105
Calcium (mg)	50
Vitamin A (I.U.)	3,300
Vitamin D. (I.U.)	200
Protein	15 per cent
Vitamin B1 (mg)	0.55
Vitamin B2(mg)	0.55
Nicotinic acid (mg)	5.00

SHRI S. C. DEB: Sir, I could not hear his reply.

MR. CHAIRMAN: Your reply was not audible on account of the general whispering.

DR. D. S. RAJU: (a) Yes, Sir.

(b) A statement giving the requisite information is laid on the Table of the Sabha.

SHRI S. C. DEB: May I know whether this was already within the knowledge of the Health Ministry or they have got the information about the nutritious properties afterwards?

DR. SUSHILA NAYAR: Sir, I could not hear the question.

MR. CHAIRMAN: The difficulty of inaudibility is mutual.

SHRI S. C. DEB: May I know whether the information about the nutritious properties supplied in the statement was collected before the presentation or afterwards?

DR. SUSHILA NAYAR: Sir, this information was collected before we had this consignment prepared. Our Nutrition Adviser was experimenting and a very nice formula was evolved. It was considered so good that the Meals for Millions Association had a large amount prepared which we presented to the Citizens Council for the use of the jawans.

SHRI S. C. DEB: May I know the total quantity of each item that was supplied.

DR. D. S. RAJU: 16,000 'Chikkis' and 250 Kg. of Nutro biscuits were presented.

SHRI S. C. DEB: May I know whether the Ministry is thinking of supplying more of these from time to time?

DR. SUSHILA NAYAR: Sir, it is not the Ministry that has supplied them. It is the Meals for Millions Association that has supplied them and the Minister was incidentally asked to be associated with it.

SHRI S. C. DEB: The question is whether it is possible to ask the Association to supply if the Ministry thinks that these are essential for the Jawans.

DR. SUSHILA NAYAR: Well, Sir, if Defence requires more quantities, we shall see to it that they are prepared and supplied.

SHRI DEOKINANDAN NARAYAN: What are the nutritious qualities of 'Chikkis'?

DR. SUSHILA NAYAR: As my colleague has stated, each piece of 'Chikki' is of one ounce and its food value is 120 calories. Each piece contains protein 3.5 g, 2.9 g. fat, 20 g. carbohydrate and it is very rich in calcium, phosphorus, iron and a number of vitamins.

SHRI AKBAR ALI KHAN: What is it made of?

DR. SUSHILA NAYAR: It is made of de-fatted groundnuts. After they take out the oil, the cake is processed, then there is gram, chana dal and gur. These are the main ingredients.

SHRI N. M. LINGAM: Have Government any evidence that it is liked by the Jawans?

DR. SUSHILA NAYAR: I do not know whether it is liked by the jawans or not but a number of Members of Parliament who were present at the presentation ceremony, enjoyed them very much.

PRODUCTION OF PORTABLE TYPEWRITERS

*436. SHRI P. K. KUMARAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that a scheme to set up another factory for the production of portable typewriters with West German Collaboration has been approved by Government; and

(b) if so, what are the main details of the scheme?

THE MINISTER OF INDUSTRY IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI N. KANUNGO): (a) No, Sir.

(b) Does not arise.

EMPLOYEES BELONGING TO SCHEDULED CASTES IN INCOME-TAX DEPARTMENT

*437. SHRI SHERKHAN: Will the Minister of FINANCE be pleased to state:

(a) how many employees belonging to the Scheduled Castes serving in the Income-tax Department are qualified for promotion to class II posts but have not yet been promoted;

(b) what is the percentage of officers, Class I and Class II, belonging to the Scheduled Castes at present working in the said Department; and

(c) what is the difficulty in promoting the qualified employees belonging to Scheduled Castes to complete the fixed reserved quota?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT): (a) Twenty-five.

(b) 7 per cent of Class I and 3.3 per cent of Class II Officers.

(c) There is no reserved quota for promotion but the cases of all Scheduled Caste employees within the zone of selection are considered for assessing their suitability for promotion as Income-tax Officers. In considering their cases, the standards are also relaxed. However, it will not be possible to consider the cases of officers who are too junior to fall even within the selection zone.

श्री शेरखाँ : यह आपने २५ जो फर्माया है उनका कब तक प्रमोशन करेंगे ?

श्री बी० अरा० भगत : डिपार्टमेंटल प्रमोशन कमेटी से ये क्वालीफाई हो गये हैं और जैसे जैसे वैकेंसी होंगी वैसे वैसे उनको उममें किया जायगा ।

†*351. For answer, vide cols. 3118—3118 infra.]

†Transferred from the 13th March, 1963.